

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL

PRINCIPAL BENCH NEW DELHI AT NEW DELHI

IN

ORIGINAL APPLICATION NO. 161 OF 2023

IN THE MATTER OF:

Rana Iqbal Singh Jolly & Ors.

...APPLICANTS

VERSUS

State of Punjab & Ors.

.....RESPONDENTS

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NDOH: 04.11.2024

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Filed by:



Dinesh C. Pandey & Dushyant Dahiya
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95, NEHRU PLACE
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Email.: advdcpandey@gmail.com

New Delhi

Date: 29.10.2024

To

1447

1

The Deputy Commissioner,
SAS Nagar.

Subject: **Permission to hold marriage functions at 'The Hermitage' Karoran-Baddi road, Nayagaon, District SAS Nagar.**

Sir,

1. It is submitted that one Sh. Rana Iqbal Singh Jolly and others filed an O.A. 161/2023, dated 14.3.2023 before the National Green Tribunal (NGT), Principal Bench, New Delhi in regards to the alleged Noise pollution caused due to late night functions. The Hon'ble Tribunal vide order dated 30.5.2023 (**Annexure A-1**) held as follows:

"9. In view of the factual position duly verified by the Joint Committee that respondent No. 8 has not obtained requisite permissions as mentioned therein and mandate in Section 20 of the National Green Tribunal Act, 2010 requiring this Tribunal to apply precautionary principle and also the provisions made in Section 19(4)(j) of the National Green Tribunal Act, 2010 empowering this Tribunal to require any person to cease and desist from committing or causing any violation of any enactment specified in Schedule I thereof, respondent no. 8 is directed to desist from organizing any marriage party or such like social function in the premises in question till further order to the contrary.

10. The District Magistrate and the Senior Superintendent of Police, Mohali are also directed to take

appropriate steps to ensure that no marriage party or such like social function takes place in the premises in question.

11. List for further consideration on 23.08.2023."

2. The Hon'ble Tribunal vide its order dated 31.8.2023 (**Annexure A-2**), while appreciating the submissions of the Respondent no. 8 (Undersigned) was pleased to modify its order dated 30.5.2023 holding the following:-

"10. Interim Order dated 30.07.2023 shall continue to operate. However, it is clarified that nothing in this interim order shall bar respondent no. 8 from organizing marriage party or such like social functions in the premises in question on grant of CLU/EC/CTE/CTO, as the case may be, in accordance with the terms and conditions thereof and the environmental norms."

3. That Respondent No. 2 i.e. Punjab Pollution Control Board filed its status report dated 2.11.2023 before the NGT. The respondent no. 2 while referring to the case of Forest Hill Resort has stated that the issuance of sanctions, permissions and approvals are pending before the Hon'ble Punjab & Haryana High Court in the contempt proceedings and at the same time sought to obtain a legal advise from its Senior Law Officer on the issuance of grant of CTE/CTO in respect thereof.

4. Respondent no. 8 (undersigned) filed an I.A. No. 837/2023 & the matter was kept for further consideration on 23.02.2024 after affording two months time to Punjab Pollution Control Board (PPCB) for filing its reply. Further, Hon'ble

National Green Tribunal (NGT) ordered as follows on 08.12.2023 (**Annexure A-3**):-

"Interim Order dated 30.07.2023 shall continue to operate. However, it is clarified that nothing in this interim order shall bar Respondent NO. 8 from organizing marriage party or such like social functions in the premises in question on grant of CLU/EC/CTE/CTO, as the case may be, in accordance with the terms and conditions thereof and the environmental norms."

5. The Respondent no. 8 (the undersigned) filed its response dated 21.1.2024 before the NGT. The hon'ble Tribunal was pleased to notice and record that the applicants have selectively targeted respondent no. 8 and had not made any complaint and initiated any proceedings against other persons organizing social functions including marriage parties in the area.

6. In the meantime, Punjab Pollution Control Board vide its directions u/s 33-A of Water (Prevention and Control of Pollution) Act, 1974 as amended in 1988 issued the following directions vide letter No. 12502 dated 01.03.2024 (**Annexure A-4**):-

- "1) That the project proponent to take all necessary steps to close down its operations and stop forthwith discharging effluents into sewer/onto land for stagnation/inland surface water/irrigation or through any mode.

- 2) That the project proponent shall stop forthwith discharging any effluent from its premises or through any mode.
 - 3) **That the project proponent will immediately stop its all activities and will not restart the same unless all adequate water pollution control measures are taken and it obtains prior consent to operate under the provisions of the Water (Prevention & Control of Pollution) Act, 1974.**
 - 4) That the Punjab State Power Corporation Ltd. Authorities shall disconnect the supply of electricity available to the project proponent.
 - 5) That the DG sets installed by the project proponent shall be sealed."
6. Thereafter, the matter came up before the National Green Tribunal on 14.3.2024 (**Annexure A-5**) and they were pleased to pass the following orders:

"1. Learned Counsel for respondent no.8 has submitted that PPCB has passed order dated 01.03.2024 for disconnection of electricity connection of respondent no.8 due to which respondent no.8 will not be able to water the trees and greenery in the area and submits that operation of the order may be stayed.

2. Learned Counsel for respondent no. 8 has further submitted that respondent no. 8 is being discriminated against and application of respondent no. 8 for CTO is unnecessarily kept pending on frivolous grounds while CTO has been granted to similarly placed Forest Hill Resort without CLU which is also organizing social functions including marriage parties in the area. The applicant has also selectively

targeted the respondent no. 8 and has not made any complaint and initiated any proceedings against other persons organizing social functions including marriage parties in the area.

3. Respondentno.2-PPCB is directed to file its response regarding grant of CTO to Hill Forest View Resort and other similar Project Proponents in the area **within one month through E-filing portal (not through E-mail) in the form of searchable PDF/OCR Support PDF** (not in the form of Image PDF).
4. List for further consideration on 26.04.2024.
5. In view of the facts and circumstances of the case and to avoid hardship to the gardeners and to preserve flora and fauna within the premises of respondent no.8 and till further consideration and passing of appropriate orders in the matter, order for disconnection of electricity connection to the premises of the respondent no.8 shall remain in abeyance in case electricity connection has not been disconnected and in case of disconnection the same shall be restored.
6. **Interim Order dated 30.07.2023 shall continue to operate. However, it is clarified that nothing in this interim order shall bar respondent no.8 from organizing marriage party or such like social functions in the premises in question on grant of CLU/EC/CTE/CTO, as the case may be, in accordance with the terms and conditions there of and the environmental norms."**
7. The matter was further came up on hearing on 26.4.2024 and Hon'ble National Green Tribunal was pleased to pass the following order (**Annexure A-6**):

"1. Vide order dated 14.03.2024 respondent no. 2-PPCB was directed to file its response regarding grant of CTO to Hill Forest View Resort and other similar Project Proponents in the area.

2. In compliance thereof Punjab State Pollution Control Board has filed reply vide email dated 19.04.2024 that in view of legal opinion given by Senior Law Officer of the Board, M/s Forest Hill Golf and Country Club was granted consents to operate dated 21.02.2024 under the provisions of the Water (Prevention & Control of Pollution) Act, 1974 and under the Air (Prevention & Control of Pollution) Act, 1981 subject to the terms and conditions mentioned therein. In the reply PPCB has submitted that respondent No. 8 "The Hermitage" has not submitted any application to the PPCB for grant of consent to operate under the provisions of the Water (Prevention & Control of Pollution) Act, 1974 and the Air (Prevention & Control of Pollution) Act, 1981 alongwith requisite documents till date.

3. Learned Counsel for respondent no. 8 has submitted that respondent no. 8 will submit application to the PPCB for grant of consent to operate on parity with M/s Forest Hill Golf and Country Club.

4. List for final hearing on 07.08.2024.

5. Replies/responses may be filed by respondents, who have not filed the same so far, before that date

6. Interim orders dated 30.07.2023 and 14.03.2024 shall continue to operate till further orders to the contrary.

7. However, it is clarified that nothing in this interim order shall bar respondent no. 8 from organizing marriage party or such like social functions in the premises in question on grant of CLU/EC/CTE/CTO, as the case may be, in accordance with the terms and conditions thereof and the environmental norms."

8. As per the directions of the Hon'ble NGT the undersigned⁷ applied for grant of CTE/CTO under the provisions of Water (Prevention and Control of Pollution) Act, 1974 and Air (Prevention and Control of Pollution) Act, 1981.

9. Punjab Pollution Control Board was please to grant both the CTOs on 8.7.2024 (Annexure A-7 & A-8) as modified in terms of the Corrigendum Letter No. 2399 dated 2.8.2024 (Annexure A-9).

10. That it is significant to mention that pursuant to the various and repeated orders passed by this Hon'ble Tribunal in the matter considering the fact that other farm houses/banquet halls and other entities like Forest Hill Resort are holding marriage/social functions, events and social gatherings to which the Respondent No. 2 has granted the CTE/CTO, taking legal opinion from the Ld. Sr. Law Officer of the Board, the Respondent No. 2 has been directed to consider the application of the Respondent NO. 8 which is holding marriage/social functions and like events for the short period from October-November till February-March of the year at par with the case of Forest Hill Resort. It is submitted that accordingly and in due compliance with the directions issued by this Hon'ble Tribunal the Respondent NO. 8 has been granted the CTE/CTO on 08.07.2024 as

modified vide corrigendum dated 02.08.2024 for the said purposes. 8

11. In view of grant of CTE/CTO by the Punjab Pollution Control Board, they were pleased to drop the proceedings under section 33-A by way of their order no. 2693 dated 22.8.2024 (Annexure A-10). Accordingly, all the pending proceedings by the Punjab Pollution Control Board have since been closed and there is no restraining order prohibiting the undersigned from holding marriage functions and social gatherings.

12. It is further submitted that in view of consistent orders of National Green Tribunal (NGT) since 31.08.2023, the undersigned has been allowed to organize the marriage parties or such like social functions on grant of CTE/CTO, as the case may be in accordance with the terms and conditions thereof and the environmental norms. This order has gained finality on account of grant of CTE/CTO.

13. It is further submitted that the matter regarding the complaint filed by Sh. Rana Iqbal Singh jolly and others has since been mutually resolved and settled through the intervention of mutual friends. As per the terms of agreement, the undersigned has filed two affidavits (**Annexure A-11 & A-12**) before the National Green Tribunal, which have been

placed on record on 7.9.2024. In view of the affidavit filed, Sh. Rana Iqbal Singh Jolly and others have agreed not to pursue the matter further before NGT and also do not wish to raise any objection to holding of functions in terms of the affidavits.

14. It is also submitted that the undersigned is duly registered for GST vide Registration No. 03AILPG2981K1Z4 in the name of Saurabh Gupta and 03AAEFO7813M1Z4 in the name of Orchid Space Designs LLP for the purpose of carrying out commercial activities at The Hermitage Farm. Copies of the GST Certificates are attached as **Annexure A-13 & A-14**.

15. In addition to this, the undersigned is also registered with the Punjab Heritage and Tourism Promotion Board vide Certificate No. PHTPB/FT/2021/34 (**Annexure A-15**), got permission for extraction of Groundwater from Punjab Water Regulation and Development Authority vide permission No. PWRDA/1/07/2023 /L1/84 (**Annexure A-16**), NOC from Forest Department vide Letter No. 5296 dated 23-10-2023 (**Annexure A-17**), NOC from Fire Department, dated 07-08-2023 (**Annexure A-18**) and also applied for Regularization of Farm House to Senior Town Planner under Policy of Government of Punjab, Department of Housing & Urban Development vide Notification No. 08/04/2023-4HG1/2288 dated 18.10.2023, Copy of application attached as **Annexure A-19**.

16. In view of the compliance of the National Green Tribunal (NGT) orders by way of grant of CTE/CTO, the undersigned had booked few functions at the 'The Hermitage Farm' starting from 18.10.2024, for which Permission shall be required for holding the functions. Very few functions have been booked in this year for which Permission shall be required, as per detail given below:-

| <u>Month</u> | <u>No. of Functions</u> |
|--------------|-------------------------|
| October | 6 |
| November | 9 |
| December | 7 |
| January | 4 |
| February | 7 |
| March | 1 |

sd/-

(Saurabh Gupta) 23/09/24
Owner of 'The Hermitage'
Village Karoran, Karoran-
Baddi Road, Tehsil Kharar,
District SAS Nagar.

Encl. **Annexure A-1 to Annexure A-19.**



Office of Additional Deputy Commissioner (Urban Development) S.A.S.Nagar
adc.ud.sasnagar@punjab.gov.in Contact:- 0172-2219401

To,

Saurabh Gupta,
Owner of 'The Hermitage'
Village Karoran, Karoran-Baddi Road
Tehsil Kharar, District SAS Nagar.


Letter No. ADC(UD)/2024/7925

Date: 23/10/24

**Subject:- Permission to hold marriage functions at the Hermitage
Karoran- Baddi Road, Nayagaon, District SAS Nagar.**

As per the subject cited above, this is to inform you that meeting of the concerned departments was called by undersigned on 21.10.2024 at 10:00 AM at office of District Administrative Complex, sector-76, SAS Nagar in order to discuss the matter. In this meeting it is concluded that the matter is pending before Hon'ble National Green Tribunal and a committee has been constituted by Punjab Pollution Control Board to give its report within one month. The final report of PPCB is still pending.

Therefore, you are directed to act as per the judgments/letters/guidelines of Hon'ble National Green Tribunal.


Additional Deputy Commissioner (UD)
SAS.Nagar.

Application Id No. : PSL/18/2024-2025/11148

Application Date : 23/10/2024

| Applicant Details : | |
|------------------------------|---|
| User Id | : PtSL/18/15367 |
| Applicant Name | : KRISHAN GOPAL |
| Establishment Name | : THE HERMITAGE MOHALI |
| Establishment Address | : THE HERMITAGE VILLAGE KARORAN NAYA GOAN MOHALI PUNJAB, Mohali |
| Excise District | : Mohali |
| Police Station | : S.A.S. Nagar |
| Nature of Applicant | : Private person |
| Permit Category | : Permission to serve liquor for Non Excise Licensee under Rule 22. |
| Mobile No. | : 9811562237 |

| Application Details : | |
|--|---|
| Application Time | : Night Function |
| Proposed Date of the ceremony / Party | : 28/10/2024 |
| Name & Nature of the ceremony / Party | : MARRIAGE CEREMONY |
| L5D Licensee | : N.A. |
| Retail Vend | : N.A. |
| Whether party to be hosted by Diplomatic Corps | : No |
| Name of the Foreign Liquor OFF Shop from which liquor will be procure | : MOHALI EXCISE CIRCLE |
| Name, Nature & Constitution of the host | : KRISHAN GOPAL |
| Expected number of guest(s) | : 200 |
| Total quantity of liquor proposed to be served (in BL) | : OS/BIO Brands 0.00 and IMFL/OSBI Brands 45.00 |
| Approval Date | : Not Approved |
| Name of caterer | : TAJ CATERERS PVT.LTD. |
| Regd/Unregd(If Regd GSTIN No) | : 03AACCT9720B1ZS |
| Labour Rate/Rate per plate | : 1000.00 |
| Bill of Food | : 200000.00 |
| Party Holder | : KRISHAN GOPAL |

| Total quantity of liquor proposed to be served (in BL) : | | | | |
|---|-----------------------|---------------------------|------------------------------|-----------------------|
| Sl. No. | Operating User | Quantity of OS/BIO | Quantity of IMFL/OSBI | Operating Date |
| | | | | |

| Total quantity of liquor proposed to be served (in BL) : | | | | |
|--|-----------------------------|--------------------|-----------------------|----------------|
| Sl. No. | Operating User | Quantity of OS/BIO | Quantity of IMFL/OSBI | Operating Date |
| 01 | Licensee (PtSL/18/15367/01) | 0.00 | 45.00 | 23/10/24 |

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| | | |
|---|---|------------------------------|
| DDO Code: 1023 | E - CHALLAN Government of Punjab | |
| PNB Aggregator | Bank Copy | |
| Receipt No. : 14279873 | | Date: 23/10/2024 05:15:27 PM |
| Office Name: 1023-First Floor Mini secretariat Ropar | | |
| Treasury: District Treasury Office, Rupnagar | | |
| Valid Upto: Seven days from closing date of Application | | |
| Head of Account | | ₹ Amount |
| 0039-00-104-01-00 Liquor | | ₹26000 |
| Govt. Amt: | | ₹26000 |
| Discount Amt: | ₹0 | PET* Amt: ₹0 |
| Total/Net Amt: | | ₹26,000 |
| Challan Status : Success on this 23-10-2024 | | |
| Candidate Detail | | |
| GPF/PRAN/TIN/Actt. no./VehicleNo/TaxId:- | | |
| PAN No: | | |
| Name: | KRISHAN GOPAL | |
| Address: | THE HERMITAGE VILLAGE KARORAN NAYA GOAN MOHALI PUNJAB | |
| Particulars: | ABGPG3409C Excise Fee Payment for Pserve Liquor License Against PSL182024 202511148 PtSL1815367 | |
| Cheque / DD | | |
| | | Depositor's Signature |
| FOR USE IN RECEIVING BANK | | |
| Bank CIN: 21354692428 | Ref. 429772252389 | |
| Bank: PNB Aggregator | | |
| PET* Punjab excise and tax 11% departmental amount | | |

| | | |
|---|---|------------------------------|
| DDO Code: 1023 | E - CHALLAN Government of Punjab | |
| PNB Aggregator | Treasury Copy | |
| Receipt No. : 14279873 | | Date: 23/10/2024 05:15:27 PM |
| Office Name: 1023-First Floor Mini secretariat Ropar | | |
| Treasury: District Treasury Office, Rupnagar | | |
| Valid Upto: Seven days from closing date of Application | | |
| Head of Account | | ₹ Amount |
| 0039-00-104-01-00 Liquor | | ₹26000 |
| Govt. Amt: | | ₹26000 |
| Discount Amt: | ₹0 | PET* Amt: ₹0 |
| Total/Net Amt: | | ₹26,000 |
| Challan Status : Success on this 23-10-2024 | | |
| Candidate Detail | | |
| GPF/PRAN/TIN/Actt. no./VehicleNo/TaxId:- | | |
| PAN No: | | |
| Name: | KRISHAN GOPAL | |
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| Cheque / DD | | |
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| Bank: PNB Aggregator | | |
| PET* Punjab excise and tax 11% departmental amount | | |

| | | |
|---|---|------------------------------|
| DDO Code: 1023 | E - CHALLAN Government of Punjab | |
| PNB Aggregator | Remitter Copy | |
| Receipt No. : 14279873 | | Date: 23/10/2024 05:15:27 PM |
| Office Name: 1023-First Floor Mini secretariat Ropar | | |
| Treasury: District Treasury Office, Rupnagar | | |
| Valid Upto: Seven days from closing date of Application | | |
| Head of Account | | ₹ Amount |
| 0039-00-104-01-00 Liquor | | ₹26000 |
| Govt. Amt: | | ₹26000 |
| Discount Amt: | ₹0 | PET* Amt: ₹0 |
| Total/Net Amt: | | ₹26,000 |
| Challan Status : Success on this 23-10-2024 | | |
| Candidate Detail | | |
| GPF/PRAN/TIN/Actt. no./VehicleNo/TaxId:- | | |
| PAN No: | | |
| Name: | KRISHAN GOPAL | |
| Address: | THE HERMITAGE VILLAGE KARORAN NAYA GOAN MOHALI PUNJAB | |
| Particulars: | ABGPG3409C Excise Fee Payment for Pserve Liquor License Against PSL182024 202511148 PtSL1815367 | |
| Cheque / DD | | |
| | | Depositor's Signature |
| FOR USE IN RECEIVING BANK | | |
| Bank CIN: 21354692428 | Ref. 429772252389 | |
| Bank: PNB Aggregator | | |
| PET* Punjab excise and tax 11% departmental amount | | |

RELEVANT EXTRACT OF THE REJECTION MESSAGE AS REFLECTED ON THE WEBSITE OF THE EXCISE & TAXATION, GOVERNMENT OF PUNJAB

28.10.2024

Your Application No. PSL/18/2024-2025/11148 for Permission to serve liquor (L-50A) for marriage ceremony proposed to be organized on 28.10.2024 at The Hermitage Farms Village Karoran, Mohali has been examined, and in this regard, the orders dated 30.05.2023 of the Hon'ble National Green Tribunal (NGT) Principal Bench, New Delhi, delivered in application no. 161/2023 titled Rana Iqbal Singh Jolly & others vs. State of Punjab & Others is worth mentioning, and the operative part of the same is reproduced below: -

"In view of the factual position duly verified by the Joint Committee that respondent no. 8 has not obtained requisite permissions as mentioned therein and mandate in Section 20 of the National Green Tribunal Act, 2010 requiring this Tribunal to apply precautionary principle and also the provisions made in Section 19 (4)(j) of the National Green Tribunal Act, 2010 empowering this Tribunal to require any person to cease and desist from committing or causing any violation of any enactment specified in Schedule I thereof,

respondent no. 8 is directed to desist from organizing any marriage party or such like social function in the premises in question till further order to the contrary. The District Magistrate and the Senior Superintendent of Police, Mohali, are also directed to take appropriate steps to ensure that no marriage party or such like social function takes place in the premises in question.”

Further, the owner of Hermitage Farm using directives from the Hon'ble NGT dated 31.08.2023, stated before many departments on 03.10.2024 that the above orders were modified by the Hon'ble NGT vide order dated 31.08.2023 as under:

“Interim Order dated May 30, 2023 shall continue to operate. However, it is clarified that nothing in this interim order shall bar respondent no. 8 from organizing marriage parties or similar social functions in the premises in question on grant of CLU/EC/CTE/CTO, as the case may be, in accordance with the terms and conditions thereof and the environmental norms.”

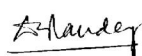
On representation of the Owner of the Hermitage farm dated 03.10.2024, a meeting involving relevant departments was convened by the Additional Deputy Commissioner (UD), SAS Nagar, on 21.10.2024. After deliberations, the minutes of

the meeting were issued by the Additional Deputy Commissioner (UD), SAS Nagar, and concluded as follows:

“After reviewing the viewpoint of all departments, it was determined that the matter is currently pending before the Hon’ble National Green Tribunal, and the Punjab Pollution Control Board (PPCB) has established a committee tasked with submitting its report within a month. However, the final report from PPCB remains pending. Furthermore, XEN, PPCB clarified that no Change of Land Use (CLU), Environmental Clearance (EC), Consent to Establish (CTE), or Consent to Operate (CTO) has been issued for this site. As a result, the application stands rejected, and all departments are directed to act per the letters and judgments of the Hon’ble National Green Tribunal.”

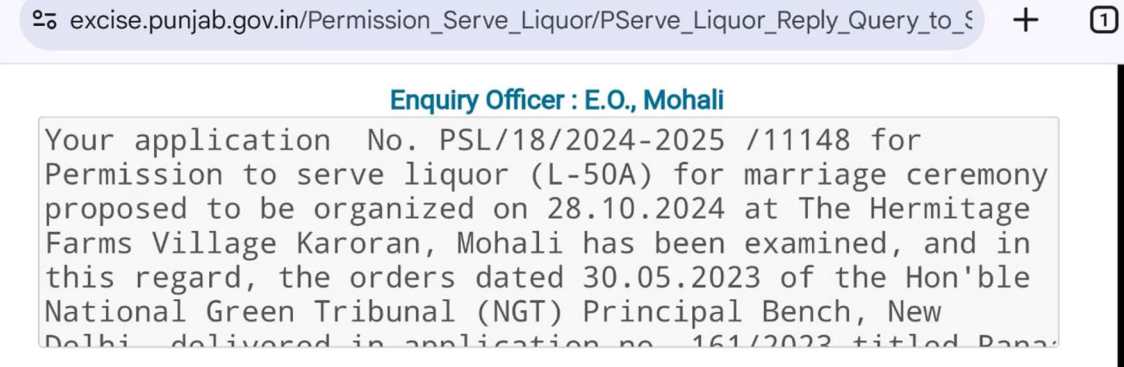
In view of the abovementioned events and in compliance with the directions of the Deputy Commissioner's office, SAS Nagar, the permit (L-50A) cannot be granted to serve liquor at the Hermitage Farm. Consequently, your application is hereby rejected.

True Typed Copy

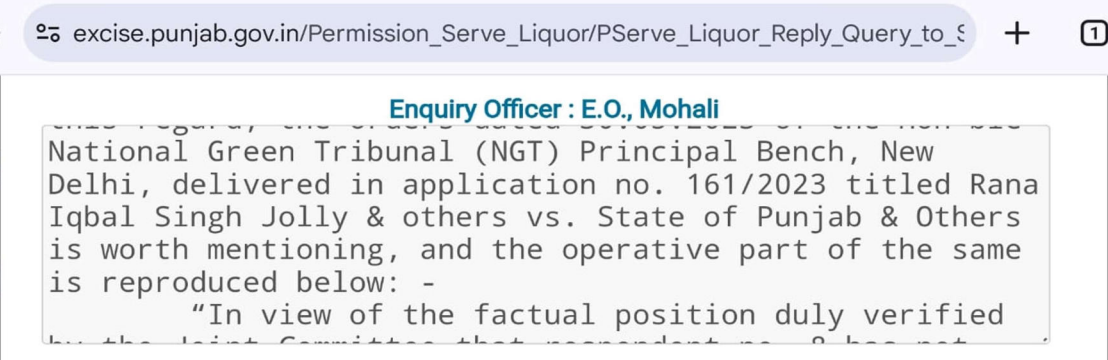


Advocate

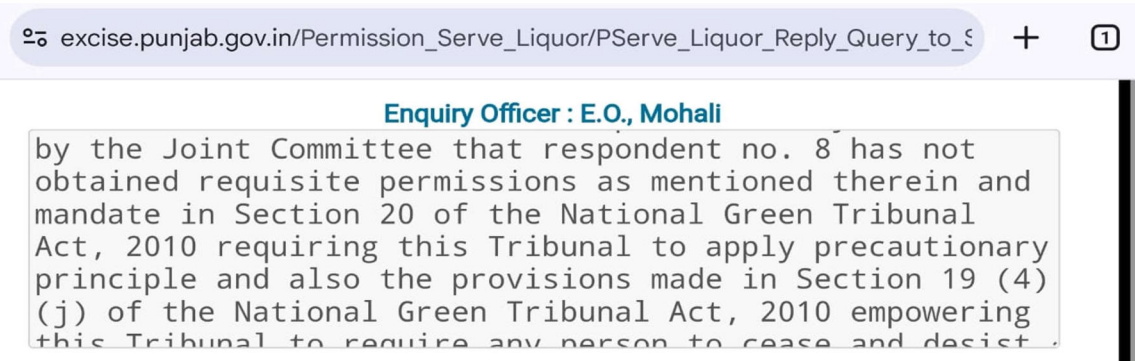
Relevant Screenshots are annexed below:-

1. 

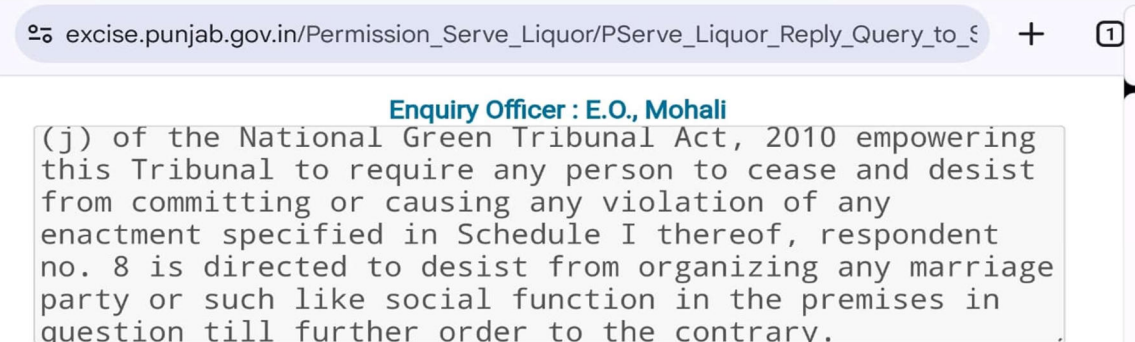
Enquiry Officer : E.O., Mohali

Your application No. PSL/18/2024-2025 /11148 for Permission to serve liquor (L-50A) for marriage ceremony proposed to be organized on 28.10.2024 at The Hermitage Farms Village Karoran, Mohali has been examined, and in this regard, the orders dated 30.05.2023 of the Hon'ble National Green Tribunal (NGT) Principal Bench, New Delhi delivered in application no. 161/2023 titled Rana
2. 

Enquiry Officer : E.O., Mohali

National Green Tribunal (NGT) Principal Bench, New Delhi, delivered in application no. 161/2023 titled Rana Iqbal Singh Jolly & others vs. State of Punjab & Others is worth mentioning, and the operative part of the same is reproduced below: -
 "In view of the factual position duly verified by the Joint Committee that respondent no. 8 has not
3. 

Enquiry Officer : E.O., Mohali

by the Joint Committee that respondent no. 8 has not obtained requisite permissions as mentioned therein and mandate in Section 20 of the National Green Tribunal Act, 2010 requiring this Tribunal to apply precautionary principle and also the provisions made in Section 19 (4) (j) of the National Green Tribunal Act, 2010 empowering this Tribunal to require any person to cease and desist
4. 

Enquiry Officer : E.O., Mohali

(j) of the National Green Tribunal Act, 2010 empowering this Tribunal to require any person to cease and desist from committing or causing any violation of any enactment specified in Schedule I thereof, respondent no. 8 is directed to desist from organizing any marriage party or such like social function in the premises in question till further order to the contrary.

5. excise.punjab.gov.in/Permission_Serve_Liquor/PServe_Liquor_Reply_Query_to_5 + 1

Enquiry Officer : E.O., Mohali

question till further order to the contrary.
The District Magistrate and the Senior Superintendent of Police, Mohali, are also directed to take appropriate steps to ensure that no marriage party or such like social function takes place in the premises in question."
Further, the owner of Hermitage Farm using directives

6. excise.punjab.gov.in/Permission_Serve_Liquor/PServe_Liquor_Reply_Query_to_6 + 1

Enquiry Officer : E.O., Mohali

question."
Further, the owner of Hermitage Farm using directives from the Hon'ble NST dated 31.08.2023, stated before many departments on 03.10.2024 that the above orders were modified by the Hon'ble NGT vide order dated 31.08.2023 as under:
"Interim Order dated May 30, 2023 shall continue to

7. excise.punjab.gov.in/Permission_Serve_Liquor/PServe_Liquor_Reply_Query_to_7 + 1

Enquiry Officer : E.O., Mohali

31.08.2023 as under:
"Interim Order dated May 30, 2023 shall continue to operate. However, it is clarified that nothing in this interim order shall bar respondent no. 8 from organizing marriage parties or similar social functions in the premises in question on grant of CLU/EC/CTE/CTO, as the case may be, in accordance with the terms and conditions.

8. excise.punjab.gov.in/Permission_Serve_Liquor/PServe_Liquor_Reply_Query_to_8 + 1

Enquiry Officer : E.O., Mohali

case may be, in accordance with the terms and conditions thereof and the environmental norms."

On representation of the Owner of the Hermitage farm dated 03.10.2024, a meeting involving relevant departments was convened by the Additional Deputy Commissioner (UD), SAS Nagar, on 21.10.2024. After

9. excise.punjab.gov.in/Permission_Serve_Liquor/PServe_Liquor_Reply_Query_to_5 + 1

Enquiry Officer : E.O., Mohali

Commissioner (UD), SAS Nagar, on 21.10.2024. After deliberations, the minutes of the meeting were issued by the Additional Deputy Commissioner (UD), SAS Nagar, and concluded as follows:

"After reviewing the viewpoint of all departments, it was determined that the matter is currently pending before the Hon'ble National Green Tribunal and the

10. excise.punjab.gov.in/Permission_Serve_Liquor/PServe_Liquor_Reply_Query_to_5 + 1

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was determined that the matter is currently pending before the Hon'ble National Green Tribunal, and the Punjab Pollution Control Board (PPCB) has established a committee tasked with submitting its report within a month. However, the final report from PPCB remains pending. Furthermore, XEN, PPCB clarified that no Change of Land Use (CLU), Environmental Clearance (EC), Consent

11. excise.punjab.gov.in/Permission_Serve_Liquor/PServe_Liquor_Reply_Query_to_5 + 1

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pending. Furthermore, XEN, PPCB clarified that no Change of Land Use (CLU), Environmental Clearance (EC), Consent to Establish (CTE), or Consent to Operate (CTO) has been issued for this site. As a result, the application stands rejected, and all departments are directed to act per the letters and judgments of the Hon'ble National Green Tribunal."

12. excise.punjab.gov.in/Permission_Serve_Liquor/PServe_Liquor_Reply_Query_to_5 + 1

Enquiry Officer : E.O., Mohali

per the letters and judgments of the Hon'ble National Green Tribunal."

In view of the abovementioned events and in compliance with the directions of the Deputy Commissioner's office, SAS Nagar, the permit (L-50A) cannot be granted to serve liquor at the Hermitage Farm. Consequently, your application is hereby rejected.

**1467**

Proof of Service

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Dushyant Dahiya <adv.dushyantdahiya@gmail.com>

Advance Service- Additional Docs on behalf of Respondent No.8 / The Hermitage in OA No. 161 of 2023 titled as Rana Iqbal Singh Jolly & Ors. Vs. State of Punjab & Ors.

1 message

Dushyant Dahiya <adv.dushyantdahiya@gmail.com>

Tue, Oct 29, 2024 at 12:53 PM

To: Vasu Bhushan <adv.vasubhushan@gmail.com>, sunieta.ojha@gmail.com, paranjay chopra <chopra.paranjay@gmail.com>, officeofkaransharmaaor@gmail.com

Cc: "Dinesh C Pandey, Advocate" <advdcpandey@gmail.com>, osdlindia@gmail.com

Dear Sir / Ma'am

Please find attached herewith the copy of the Additional Documents on behalf of Respondent No. 8 / The Hermitage in the above-captioned matter. This is for your information and necessary action. Kindly acknowledge the receipt of the same and oblige.

Thanks & Regards

Dinesh C. Pandey & Dushyant Dahiya, Adv.
Counsels for the Respondent No.8 / The Hermitage
407, Vishal Bhawan,
95, Nehru Place,
New Delhi-110019
Contact;- 9810124707 / 9560431100

**Additional Documents on behalf of the Hermitage - 29.10.2024.pdf**

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